

**STATUTORY RESOLUTION SEEKING
APPROVAL OF THE PROCLAMATION
ISSUED BY THE PRESIDENT ON THE
25TH MAY, 1984, UNDER ARTICLE
356 OF THE CONSTITUTION, IN RE-
LATION TO THE STATE OF SIKKIM**

MR. DEPUTY CHAIRMAN: The notices are there and we shall decide at the proper time as to when we will take up this matter.

I have allowed 15 hon. Members to make Special Mention* Some hon. Members have walked out. We will take them up after the Statutory Resolution on Sikkim is over. That is important and has to be finished today. Mr. Minister.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, I beg to move the following Resolution:—

"That this House approves the Proclamation issued by the President on the 25th May, 1984, under article 356 of the Constitution, in relation to the State of Sikkim."

MR. DEPUTY CHAIRMAN: Shri Jaswant Singh, Shrimati Kanak Mukherjee, Shri Dipen Ghosh, Shri K. Mohanan, Shri Sukomal Sen, Shri Jagadambi Prasad Yadav, Shri S. W. Dhabe, Shri Gurupadaswamy. There is no speaker present.

SHRI P. VENKATASUBBAIAH : Sir, the Ministry of Shri Nar Bahadur Bhanthiri was dismissed by the Governor of Sikkim under article 164(1) of the Constitution on the morning of 11th May, 1984. Immediately thereafter, a new Congress(I) four member Ministry headed by Shri Bhim Bahadur Gurung was sworn-in. At a meeting of the Congress(I) Legislature party held on 12th May, 1984, twenty out of a total of 28 members of the Party in the Legislative Assembly, in the House of 32, pledged full support in writing for the leadership of Shri Gurung. On 16th May, 1984 five more Ministers were sworn-in. However, one of the Ministers, who was one of the twenty MLAs who had extended their support in writing to Shri Bhim Bahadur Gurung, resigned on

20th May, 1984. On 21st May, 1984 two more Ministers were sworn-in. Since then, however, there had been frequent shifts in loyalties of the Legislators which vitiated the political atmosphere in the State.

As a result, the new Government found it extremely difficult to conduct the administration of the State.

In view of the situation which had arisen, the Governor felt it futile to engage in any further discussions with the members of the Sikkim Legislative Assembly to form an alternative Government and came to the conclusion that a situation had arisen in which the Government of the State could not be carried on in accordance with the provisions of the Constitution and as such recommended issue of Proclamation by the President under Article 356 of the Constitution and to dissolve the State Legislative Assembly. Proclamation under Article 356 of the Constitution was issued accordingly on 25th May, 1984 and the Legislative Assembly of the State was dissolved.

With these words, Sir, I commend the Proclamation issued on 25th May, 1984 under Article 356 of the Constitution in relation to the State of Sikkim for approval by this august House.

The question was proposed.

MR. DEPUTY CHAIRMAN: The Minister has moved his Resolution. I think, there is no speaker. What to do?

SOME HON. MEMBERS: You put the Motion to vote, Sir.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): Nobody could have been more liberal than what you had been.

DR. JOSEPH LEON D'SOUZA (Maharashtra): Nobody asked them to go out. They showed disrespect. Your duty is to conduct the business of the House.
(Interruptions)

MR. DEPUTY CHAIRMAN: Nobody wants to speak. What to do?

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): I support the motion moved by the hon. Minister.

MR. DEPUTY CHAIRMAN: I think....

SHRI J. K. JAIN (Maharashtra): Sir, are you supposed to wait for the absentees and those who have walked out?

SHRI M. S. RAMACHANDRAN (Tamil Nadu): Suppose they do not come in the afternoon also.

MR. DEPUTY CHAIRMAN: I thought that perhaps they may come back before the House is adjourned. I was seeing if anybody comes and wants to speak. (M-terruptions). In view of the fact that nobody is coming up and the Minister has made his speech and one hon. Member has also supported it, I shall put this Resolution moved by Shri Venkatasubbiah to vote.

The question is:

"That this House approves the Proclamation issued by the President on the 25th May, 1984, under article 356 of the Constitution, in relation to the State of Sikkim."

The motion was adopted.

1.00 PM.

REFERENCE TO THE LARGE NUMBER OF UNQUALIFIED PERSONS REPORTEDLY PRACTISING MEDICINE IN DELHI

MR. DEPUTY CHAIRMAN: We shall now take up special mentions. Already, the time is over, but I can call one person. Shri J. K. Jain.

श्री जे० के० जैन (मध्य प्रदेश) :
उपसभापति जी, मैं एक ऐसे मामले की ओर सदन का ध्यान दिलाना चाहता हूँ जिसकी वजह से बहुत से मासूम लोग कुछ ऐसे 'सो-काल्ड' डाक्टर और वैज्यों के किकार बन जाते हैं और जिनकी वजह से उन की जानें तक चली जाती हैं। आपने सुना होगा नीम हकीम खतरेजान

593 RS — 10

दिल्ली में ही नहीं देश के बहुत से भागों में बढ़ते चले जा रहे हैं। कुछ लोग चालाकी से या धोखाधड़ी से कुछ ऐसे सर्टिफिकेट प्राप्त कर लेते हैं और अपने नाम के साथ वैद्य, हकीम या डाक्टर शब्द लगा लेते हैं। मेरा निवेदन है सरकार से कि ऐसे लोगों का सर्वे किया जाये और उनकी सूची प्रकाशित की जाये जिससे कि आम जनता ऐसे ठगों के हाथों में न पड़े, उन की तरफ से एलर्ट रहे। ये लोग जो गलत दवाइयाँ दे देते हैं उनसे लोगों की हत्या हो जाती है, मासूम बच्चे मर जाते हैं, उनको तरह-तरह की बीमारियाँ हो जाती हैं। आपके माध्यम से मेरा सरकार से निवेदन है कि जो इंडियन मेडिकल कौंसिल एक्ट है उसके अंदर समुचित संशोधन किया जाये जिससे ऐसे लोगों को डाक्टरी और वैद्यक करने का प्रोत्साहन न मिले, बल्कि ऐसे लोगों के नाम देश के लोगों के सामने लाये जाएँ जिससे कि उन डाक्टरों और हकीमों से लोग बच सकें।

आपने अखबारों में बहुत सी बातें पढ़ी होंगी कि सेक्स के नाम पर कुछ लोग ऐसी दवाइयाँ देते हैं जिससे लोग और ज्यादा परेशान हो जाते हैं, उन को तरह-तरह की बीमारियाँ लग जाती हैं। ये लोग डाक्टर नहीं हैं, उन्होंने दिल्ली के अंदर बहुत-सी स्लिमिंग क्लिनिक खोली हुई हैं। उपसभापति जी, आप को सुनकर ताज्जुब होगा कि ऐसी बीमारियाँ लोगों को हो जाती हैं, स्लिमिंग के नाम पर क्या हो रहा है, लोगों की किडनी तक फेल हो जाती है। मैं आपसे निवेदन करता हूँ कि आप यहां से आदेश दें कि इंडियन मेडिकल कौंसिल एक्ट के अंदर इस प्रकार के संशोधन किए जायें जिस से लोग इस तरह के खोर्षों से बच सकें।